

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 16557/2023

(Arising out of impugned final judgment and order dated 11-12-2023 in CRMWP No. 19192/2023 passed by the High Court Of Judicature At Allahabad)

RAJENDRA BIHARI LAL & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 264056/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT & IA No. 264057/2023 - EXEMPTION FROM FILING O.T.)

Date : 30-01-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Siddhartha Dave, Sr. Adv.
Ms. Pallavi Sharma, AOR
Mr. Prastut Dalvi, Adv.

For Respondent(s) Ms. Garima Prashad, Sr. Adv.
Mr. Akshay Amritanshu, AOR
Mr. Samyak Jain, Adv.
Ms. Anjali Kumari, Adv.
Mr. Ayush Raj, Adv.

Mr. Abhishek Vikram, AOR

UPON hearing the counsel the Court made the following
O R D E R

Let counter affidavit be filed within one week. Rejoinder thereto within one week thereafter.

List after three weeks.

The interim order already passed by this Court to continue until further orders.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR